

HIGH COURT OF MEGHALAYA
AT SHILLONG

PIL No. 3 of 2020

Date of Order: 24.04.2020

COURT ON ITS OWN MOTION
IN RE: Extension of Interim Orders

Coram:

Hon'ble Mr. Justice H. S. Thangkhiew, Judge

Hon'ble Mr. Justice W. Diengdoh, Judge

Appearance:

For the Petitioner : Nil

For the Respondent(s) : Nil

i)	Whether approved for reporting in Law journals etc.:	Yes/No
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ii)	Whether approved for publication in press:	Yes/No
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Per H. S. Thangkhiew, (J):

1. Matter is taken up today.
2. Mr. S.P. Mahanta, Sr. Advocate and President, Meghalaya High Court Bar Association and Mr. A. Kumar, Advocate General, Meghalaya are also present via Video Conferencing.
3. This Court having regard to the prevailing situation in the wake of the Corona Virus pandemic prevalent in the country as well as this State, consequent to the nationwide lockdown, has issued a number of directions, being interim in nature, keeping in mind the many interim orders passed by this Court as well as the Courts subordinate to it, Tribunals and also the District Council Courts in the State which may expire or expiring as on 20th March 2020.

4. Accordingly, all interim orders/ directions, including any order requiring compliance by the parties to such proceedings passed by this Court, including all subordinate Courts, District Council Courts and all other Tribunals in the State over which this Court has power of superintendence, that were subsisting as on 20th March 2020 have been extended to the 30th April 2020.
5. As stated above, in view of the prevailing situation and the lockdown period extending beyond the 30th April 2020, this Court deems it fit and proper to extend the said period with effect from 30th April 2020 to the 15th May 2020 as regard the said directions issued vide order dated 27.03.2020.
6. Signed copy of this Order placed on the relevant record.

(W.Diengdoh)
Judge

(H.S.Thangkhiew)
Judge

Meghalaya
24.04.2020
“D.Thabab- PS”